GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 2790

TO BE ANSWERED ON THE 22ND DECEMBER, 2021/ 01 PAUSHA, 1943 (SAKA) FORENSIC LABS IN THE COUNTRY

2790# SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has plans to set up forensic labs in each district of the country;
- (b) if so, the details thereof; and
- (c) whether there are any plans for making forensic evidence mandatory in offences involving punishment for more than six years, if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA)

(a) to (c): Setting up of new forensic facilities in the country, including at the districts, and enacting criminal law is an ongoing and continuous process which is dependent on gap-analysis and demand assessment and specific requirements in implementation of law by the States/Union Territories. These are also subject to examination by the Ministry of Home Affairs in consultation with all stakeholders. However, as per available information, there are a total of 112 State and Regional Forensic Science Laboratories and 418 Mobile Forensic Units in States/Union Territories.
